

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6090 of 2021

Rajendra Prasad @ Rajendra Prasad Saha @ Rajendra Yadav

.... Petitioner

Versus

The State of Jharkhand

....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. Jasvindar Mazumdar, Advocate

For the State : Mrs. Priya Shrestha, Spl.P.P

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit mentioning therein as to whether the possession of the house is with the informant or the Dilip Mandal and will also file the copy of the Title document of the informant in respect of the land for which he has admittedly taken advance amount Rs.5,00,000/- from the informant,

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)